

Central Administrative Tribunal, Principal Bench

O.A.No.2927/2001

New Delhi, this the 9th day of September, 2002

Hon'ble Mr.Justice V.S.Aggarwal,Chairman
Hon'ble Mr.V.K.Majotra,Member(A)

Shri Maksood Miyan
s/o Shri Karim
ex. Peon
under Superintending Engineer(Training),
Civil Construction Wing,
All India Radio,
New Delhi

....Applicant

(By Advocate: Shri B.S.Mainee)

Versus

Union of India, through

1.The Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan,
New Delhi.

2.The Chief Engineer(Civil)
Civil Construction Wing
All India Radio,
6th Floor, Soochna Bhawan
C.G.O. Complex,Lodhi Road,
New Delhi-3

3.The Superintending Engineer(Training)
Civil Construction Wing
All India Radio,
1st Floor,
Soochna Bhawan,
C.G.O. Complex,Lodhi Road,
New Delhi-3

(By Advocate: Shri R.N.Singh)

....Respondents

Order(Oral)

By Justice V.S. Aggarwal,Chairman

It is not in dispute at either end that the order terminating services of the applicant has been set aside. Keeping in view the said fact, the application has become infructuous.

2. However, learned counsel for the applicant states that no order as yet has been passed regarding pay and allowances during the period of termination/suspension. It is appropriate that once the order has been passed recalling the order of termination by the department, the competent authority will pass the necessary order pertaining to pay and

V.S. Aggarwal

allowances for the period of termination/suspension within a stipulated period of four months from the date of receipt of the certified copy of this order. With these directions, the O.A. is disposed of.

V.K.Majotra
(V.K. Majotra)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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